

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 3057 of 2019

Wednesday, this 16th Day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr Mohd. Jamshed, Member (A)**

Chandra Bhan Singh Sehrawat,
age 49 years,
Group B
s/o Sh. Gajendra Singh,
Age 49 years
r/o A-33, Chaudhary Charan Singh Marg
Laxmi Garden Loni,
Ghaziabad,
UP Pin Code 201103
Working as Teacher in M CPS, Wazirabad Village II
BMID 95009161, Civil Line, Zone, NDMC

..Applicant
(Applicant in person)

Versus

1. The Commissioner
North Delhi Municipal Corporation
Dr. Shyama Prasad Mukherjee Civic Center
E Block, JLN Marg,
New Delhi – 110 002

2. The Director of Education
North Delhi Municipal Corporation
Education Department
Dr. Shyama Prasad Mukherjee Civic Center
E Block, JLN Marg,
New Delhi – 110 002

..Respondents

ORDER (ORAL)

Justice L. Narasimha Reddy:-

The applicant is working as Teacher in Municipal Corporation Primary School, Delhi. He was placed under

suspension on 10.10.2018. A charge memo dated 16.04.2019 was issued against him on the allegation that the applicant segregated the students in various sections only on the ground of religion. He submits that allegations made against him are totally incorrect.

2. The grievance of the applicant that though the charge memo was issued on 16.04.2019, disciplinary authority did not appoint any enquiry authority so far.

3. We heard the applicant, who argued the case in person.

4. The only grievance of the applicant is about the delay, that is occurring in completion of the disciplinary proceedings. The charge memo was issued on 16.04.2019 and he was placed under suspension on 10.10.2018. The disciplinary authority should have taken further steps for appointment of Enquiry Officer and Presenting Officer, so that the disciplinary proceedings can be concluded, at the earliest.

5. We, therefore, dispose of the O.A with a direction that the disciplinary authority shall appoint Enquiry Officer and Presenting Officer, within four weeks from the date of receipt of a copy of this order. The disciplinary proceedings

shall be completed with two months from the date of appointment of Enquiry Officer and Presenting Officer.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)
PG

(Justice L. Narasimha Reddy)
Chairman